

2. Mumbai airport - The contract awarded to Larsen and Turbo Limited.
3. Hyderabad airport - The works contracts were awarded to L&T and others on EPC basis.
4. Ahmedabad airport - The contract for phase I works awarded to M/s ITD-Pratibha Devi (Joint Venture) and for phase II to M/s JMC-M. S. Khurana (Joint Venture).

#### **Modernisation of Tuticorin airport**

1574. SHRI PAUL MANOJ PANDIAN: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the action taken by Government for modernising the Tuticorin airport;
- (b) whether a terminal would be established immediately for the benefit of the public; and
- (c) if so, by when?

THE MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) A Master plan has been projected to Government of Tamil Nadu along with draft Memorandum of Understanding (MoU) for provision of 586 acres of land to Airports Authority of India (AAI) with other concessions for upgrading the airport in phases. The Government of Tamil Nadu has issued order to acquire 586 acres of land.

(b) and (c) Passenger Terminal Building at Tuticorin Airport is already existing and is suitable for handling 100 peak hour passenger. At present, one ATR-72 scheduled flight is operating daily between Chennai and Tuticorin Airport.

Further development of Tuticorin Airport is subject to handing over of additional land by Government of Tamil Nadu to AAI and signing of MoU.

#### **Unauthorised construction around major airports**

1575. SHRI PIYUSH GOYAL: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether it is a fact that unauthorised construction around all major airports in the country are creating operating hazards for the aircrafts;
- (b) whether it is also a fact that Government has issued directive to State Governments in this regard;

(c) the present status in this regard and action taken by State Government so far; and

(d) the details thereof?

THE MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) No, Sir. The constructions within 20 Kms. around the airports are regulated through issue of No Objection Certificate for a permissible height for safe operation of airports. The constructions activity around the airports is monitored by the Airport Operators, Municipal Authorities and State Governments.

(b) to (d) The Government of India has issued Gazette Notification SO 84(E) dated 14.01.2010 on control of constructions around airports for compliance by all State Governments.

#### **Air India under supervision of BRPSE**

1576. SHRI R.C. SINGH: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that Government is planning to put Air India under the supervision of Board for Reconstruction of Public Sector Enterprises (BRPSE);

(b) whether AI's proposal for financial restructure prompted Government to put it under the oversight of BRPSE; and

(c) if not, the reasons therefor?

THE MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) No, Sir.

(b) and (c) Do not arise.

#### **Losses to Air India**

1577. SHRI T.K. RANGARAJAN: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that the Air India is making loss continuously;

(b) whether it is also a fact that AI's passenger load has been dropping;

(c) if so, the reasons therefor;

(d) whether there is any curtailment of AI flights in profitable routes; and